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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 413/93

Wednesday this the 6th day of November, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Surajpal, Sub Loco Cleaner
Loco Shed, Northern Railway,
Moradabad.

... Applicant

(By Advocate Mr. G.D. Bhandari)

Vs.

1. Union of India through the
General Manager, Bareda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway, Moradabad.

... Respondents

The application having been heard on 6.11.1996
the Tribunal on the same day delivered the following:

ORDER

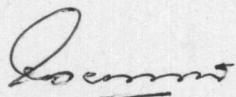
CHETTUR SANKARAN NAIR (J), CHAIRMAN

Applicant seeks to quash A-1 order by which
he was directed to nominate a defence helper. It
is not known under what authority this unusual order
has been passed. Be that as it may, almost four
years have gone by and neither we, nor applicant's
counsel is aware of the present position. There
is no interim order and the application has not even
been admitted though it had been coming before the
Bench from 19.2.1993 till date. We do not think that

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contd....

it is expedient to flog a dead horse. If applicant is aggrieved by the prevailing state of affairs, he may seek his remedies. We decline jurisdiction. No costs.

Date the 6th November, 1996.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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